

GOVERNMENT OF INDIA

MINISTRY OF HOUSING AND URBAN AFFAIRS

LOK SABHA

UNSTARRED QUESTION NO. 3660

TO BE ANSWERED ON MARCH 24, 2022

BENGALURU METRO NETWORK

NO. 3660. SHRI L.S. TEJASVI SURYA:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) the status of completion of Phase 2, 2A, 2B of the Bengaluru metro network and any other Phase under construction;**
- (b) whether the Government has received any further expansion plan of the metro network in Bengaluru and if so, the details thereof;**
- (c) whether the delay in meeting the deadlines for the projects can be attributed to contractors not delivering the project in time;**
- (d) if so, whether the Government has taken action against such defaulting contractors like blacklisting them, along with the details of the measure taken to protect the safeguard, the interests of citizens and implementing agency; and**
- (e) whether the cost of the metro projects have increased due to the aforementioned delay and if so, the measures taken by the Government to prevent further delays and avoid the escalation of project costs?**

ANSWER

**THE MINISTER OF STATE IN THE
MINISTRY OF HOUSING AND URBAN AFFAIRS
(SHRI KAUSHAL KISHORE)**

(a) Bangalore Metro Rail Project Phase – 2, 2A and 2B are being implemented by Bangalore Metro Rail Corporation Limited (BMRCL) in Bengaluru city. BMRCL has informed that as on February 2022, the physical and financial progress of Phase-II is 64% and 65% respectively and that of Phase 2A and 2B is 15% and 15.5% respectively. Out of the total sanctioned length of 72.1 kms of Phase-II, 13.65 km is operational.

(b) No, Sir.

(c) to (e) Metro Rail Projects undertaken with central financial assistance are implemented by Joint Venture Special Purpose Vehicles (SPVs), which are Board run companies with representations from Central and respective State Governments. The progress regarding project implementation is reviewed by the Board periodically and the problems encountered in project implementation are addressed suitably. The decision regarding terminating contracts, retendering or blacklisting contractors is taken by the Metro Rail corporations against defaulting contractors. Some of the Metro Rail corporations have informed that contractor's delay in meeting the deadlines is one of the reasons for delay in project. Only Chennai Metro Rail Limited (CMRL) has informed that project cost has increased on account of delays by contractors. Metro Rail companies including CMRL are using Project Management Information tools to keep close watch on the performance of contractors for taking prompt corrective action to avoid time and cost overrun attributable to different reasons including on account of delays by contractors.